

RTI REQUEST DETAILS

(82) (3)

Registration No. : MTOUR/R/2014/60054 Date of Receipt : 04/03/2014

Type of Receipt : Online Receipt Language of Request : English

Name : vikranth Gender : Male

Address : 134, 5th avenue, DAE Township, Kalpakkam, Pin:603102

State : Andhra Pradesh Country : India

Phone No. : +91-04427487139 Mobile No. : +91-9445397553

Email : vikranthreddy.adavelli@gmail.com

Status(Rural/Urban) : Rural Education Status : Graduate

Is Requester Below Poverty Line ? : No Citizenship Status : Indian

Amount Paid : 10 Mode of Payment : Payment Gateway

Mode(s) of information Supply : Hard Copy Request Pertains to : Yet to be assign to CPIO

Information Sought : List of Employees working with Ministry of Tourism and Other Ministries of government of India with qualification in hospitality & tourism. Details of departments in which they are recruited with date of appointment

(83)

By Speed Post

No.A-44011/18/2014-Ad.II
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhawan,
New Delhi, dated 9th April, 2014

To

✓ Shri Vikranth
134, 5th avenue, DAE Township,
Kalpakkam- 603 102.

Sub: - Information under Right to Information Act, 2005.

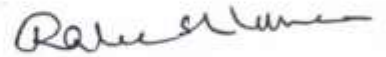
Sir,

Please refer to your application dated 4th March, 2014, received by the undersigned on 31st March, 2014 through nodal CPIO, MCA on the subject mentioned above. In regard to information sought, it is stated that information sought is not maintained in the manner it has been requested for. Therefore information on our part is Nil. In this regard DOPT's circular No. 1/18/2011-IR dated 16.09.2011 (copy enclosed) may be referred.

2. If you are not satisfied with the above reply, appeal, if any, against the reply may be filed before the First Appellate Authority within 30 days of receipt of this letter. The name and address of the First Appellate Authority is as under:-

Shri Alok Kumar,
Director and Appellate Authority,
Ministry of Corporate Affairs,
5th floor, 'A' Wing, Shastri Bhawan,
New Delhi-110001.

Yours faithfully,

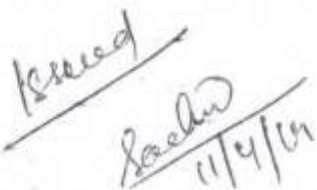


(Rakesh Kumar)

Under Secretary to Govt. of India & CPIO (Ad.II)
Tele/fax: 011- 23383507

Copy to: - Coordination Section /RTI Cell, MCA.




11/4/14

Pl transfer to
concerned
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F 75-10115/2014
SNO (CA)

(84)
SNO (CA)

(1)

Form 'A'
Form of application for seeking information
(See rule 3)

I.D. No. _____
(For official use)

To,

Rakesh Kumar, US
Central Public Information Officer
Ministry of Corporate Affairs,
Garage No.14, "A" Wing,
Shastri Bhawan, Rajendra Prasad Road
New Delhi - 110001

- 1. Name of the Applicant : Ms. Pronamika Bhattacharya
- 2. Address : R/o 1674, Tower I-2, Gaur Grandeur, Sector 119, Noida, Uttar Pradesh - 201301
- 3. Particulars of information : NSEL & FTIL
- Period to which the information relate : Year 2013- 2014
- Description of information required :

- Q1. What steps have been taken by the Ministry of Corporate Affairs in the National Spot Exchange Limited scam?
- Q2. Please provide copy of the directions given by the Ministry of Corporate Affairs to the ROCs of Mumbai and Chennai to be taken against NSEL & FTIL, respectively?

- 4. I state that the information sought does not fall within the restrictions contained in Section 6 of the Act and to the best of my knowledge it pertains to your office.
- 5. A fee of Rs.10/- has been deposited in the office of the Competent authority vide Postal order No.14F144846

Place: New Delhi
Date: 31.03.2014

Pronamika Bhattacharya
Signature of Applicant
Tel. No.08506061623

[Signature]
3.4.14
M/S

Original IPO along with a copy of application may be sent to Coordination section, MCA.

[Signature]
16/4/14

[Signature]

[Signature]
16/4/14

Coordination section

[Signature]
16/4/14

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By Speed Post

No. A-44011/19/2014-Admn.II
Government of India
Ministry of Corporate Affairs

Shastri Bhavan, 'A' Wing, 5th Floor,
New Delhi, dated 24 April, 2013

To

Ms. Pronamika Bhattacharya
R/o 1674, Tower 1-2,
Gaur Grandeur, Sector 119,
Noida, Uttar Pradesh - 201301

Subject: - Information under section 6 of the Right to Information Act, 2005.

Madam,

Please refer to your application dated 31.3.2014 seeking information under the Right to Information Act, 2005 and to say that the requisite information in your application is not concerned with CPIO (Ad-II) Ministry of Corporate Affairs. Since the requisite information is closely concerned with CL-II section, hence CPIO, CL-II section Ministry of corporate Affairs is being requested to furnish reply.

2. Appeal, if any, against the above reply may be filed before the First Appellate Authority within 30 days of receipt of this letter. The name and address of the First Appellate Authority is as under:-

Sh. Alok Kumar, Director,
Ministry of Corporate Affairs, 5th floor,
'A' Wing, Shastri Bhawan,
New Delhi -110001.

Yours faithfully

Rakesh Kumar

(Rakesh Kumar)

Under Secretary to the Government of India & CPIO

Ph. No. 2338 3507

Copy for information to:

g/c

- 1. CPIO (CL-II section), along with RTI application- It is requested that the information if any may be given to RTI applicant directly, under intimation to this section.
- 2. CPIO (Coordination & RTI Cell). It is requested that the application may be forwarded to the other CPIO, if the information pertains to them.

*Issued
12.4.13
1.1M*

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RTI REQUEST DETAILS

Registration No. : MOCAF/R/2014/60226 Date of Receipt : 26/03/2014

Type of Receipt : Online Receipt Language of Request : English

Name : Harish Chand Gender : Male

Address : Flat No.933, Block No.20, Baba Kharak Singh Marg,
Opp. Dr. RML Hospital, New Delhi, Pin:110001

State : Delhi Country : India

Phone No. : Details not provided Mobile No. : Details not provided

Email : harishdobhal40@gmail.com

Status(Rural/Urban) : Urban Education Status : Graduate

Is Requester Below Poverty Line ? : No Citizenship Status : Indian

Amount Paid : 10 Mode of Payment : Payment Gateway

Mode(s) of information Supply : Hard Copy

Does it concern the life or Liberty of a Person ? : Details not provided. Request Pertains to : Rakesh Kumar

CPIO,
Ministry of Corporate Affairs

As per the Rule 2(j)(i-iv) of the Right to Information Act 2005, kindly provide me the following information:

(i)No. of Employees (Junior Technical Assistant) who promoted as Senior Technical Assistant in the upgraded pay structure of Grade Pay 4600 corresponding to pre-revised scale of 7450-11500 between 01.01.2006 and 29.08.2008.

(ii)No. of such employees from (i) above, who opted revised pay structure of upgraded Grade Pay 4600 from the date of their promotion/upgradation as Senior

Information Sought :

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Technical Assistant between 01.01.2006 and 29.08.2008 as per Rule 5 of CCS (RP) Rules, 2008.

(iii) Under which rule (Rule 7 or Rule 11) of Central Civil Services (Revised Pay) Rules, the pay has been fixed for those employees mentioned at (ii) above.

(iv) Kindly provide me the certified copy of pay fixation sheet of any one employees mentioned at (ii & iii) above.

Harish Chand
9810957864

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Speed Post / RTI Matter

No. A-44011/20/2014-Ad.II
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' Wing, Shastri Bhavan,
New Delhi, Dated: 25.4.2014

To
Shri Harish Chand,
Flat No.933, Block No.20,
Baba Kharak Singh Marg,
Opp. Dr. RML Hospital,
New Delhi -110001

Sub. : Information sought under RTI Act 2005.

Sir,

Please refer to your application dated 26.03.2014 on the above mentioned subject received by CPIO. So far as Point No. (i) and (ii) of your RTI Application is concerned, it is stated that the information are not maintained in the manner it has been requested.

2. As far as Information pertaining to point no. (iii) is concerned it is stated that this is in the form of query and is not covered under the definition of 'information' and 'right to information' under clauses(f) and (j) of section 2 of the act. A copy of DOPT Circular No. 1/18/2011-IR dated 16.09.2011 is enclosed for your guidance which inter-alia state that the Public Information Officer is not supposed to create information, or to interpret information; or to solve the problems raised by the applicants; or to furnish replies to hypothetical questions.

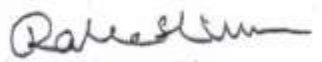
3. So far as Point No. (iv) of your RTI Application is concerned a copy of pay fixation sheet of one STA promoted from JTA is attached as requested by you.

4. If, you are not satisfied with the reply you may appeal to the First Appellate Authority within 30 days of receipt of this letter at the following address:

Shri Alok Kumar,
Director,
R.N.528, Ministry of Corporate Affairs,
Shastri Bhawan New Delhi

Yours faithfully,

Encl. : As above (I) (DoPT Circular 16.02.2011) and (II) Pay Fixation Sheet


(RAKESH KUMAR)

Under Secretary to the Government of India & CPIO
Tel: 23383507

Copy to :
Monitoring Cell (RTI), MCA

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Issued
10/4/14
98/4/14

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No.1/18/2011-IR
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel & Training

North Block, New Delhi
Dated: the 16th September, 2011

Subject: Observation of Hon'ble Supreme Court on Right to Information Act, 2005 in Civil Appeal no.6454 of 2011, arising out of SLP [C] No.7526/2009 in the case of Central Board of Secondary Education & Anr. Vs. Aditya Bandopadhyay & Ors.

The undersigned is directed to invite attention to this Department's O.M. No.1/4/2009-IR dated 05.10.2009 whereby a Guide on the Right to Information Act, 2005 was circulated. Para 10 of Part I of the Guide, inter alia, stated that 'only such information can be supplied under the Act which already exists and is held by the public authority or held under the control of the public authority. The Public Information Officer is not supposed to create information; or to interpret information; or to solve the problems raised by the applicants; or to furnish replies to hypothetical questions.' The same issue has been elaborated by the Supreme Court in the matter of Central Board of Secondary Education & Anr. Vs. Aditya Bandopadhyay & Ors. (Civil Appeal No.6454 of 2011) as follows:

"At this juncture, it is necessary to clear some misconceptions about the RTI Act. The RTI Act provides access to all information *that is available and existing*. This is clear from a combined reading of section 3 and the definitions of 'information' and 'right to information' under clauses (f) and (j) of section 2 of the Act. If a public authority has any information in the form of data or analysed data, or abstracts, or statistics, an applicant may access such information, subject to the exemptions in section 8 of the Act. But where the information sought is not a part of the record of a public authority, and where such information is not required to be maintained under any law or the rules or regulations of the public authority, the Act does not cast an obligation upon the public authority, to collect or collate such non available information and then furnish it to an applicant. A public authority is also not required to furnish information which require drawing of inferences and/or making of assumptions. It is also not required to provide 'advice' or 'opinion' to an applicant, nor required to obtain and

furnish any 'opinion' or 'advice' to an applicant. The reference to 'opinion' or 'advice' in the definition of 'information' in section 2(f) of the Act, only refers to such material available in the records of the public authority. Many public authorities have, as a public relation exercise, provide advice, guidance and opinion to the citizens. But that is purely voluntary and should not be confused with any obligation under the RTI Act."

3. This may be brought to the notice of all concerned.



(K.G. Verma)
Joint Secretary(RTI)
Tel: 23092158

1. All the Ministries / Departments of the Government of India
2. Union Public Service Commission/Lok Sabha Sectt./Rajya Sabha Secretariat/ Cabinet Secretariat/ Central Vigilance Commission/ President's Secretariat/ Vice-President's Secretariat/ Prime Minister's Office/ Planning Commission/Election Commission.
3. Central Information Commission/State Information Commissions.
4. Staff Selection Commission, CGO Complex, New Delhi
5. O/o the Comptroller&Auditor General of India, 10, Bahadur Shah Zafar Marg, New Delhi.
6. All officers/Desks/Sections, DOP&T and Department of Pension & Pensioners Welfare.

Copy to: Chief Secretaries of all the States/UTs.